## 

From......Constituency(Name of the Constituency)

	Syed Rukgnuddin Ahmad son/daughter/wife of Sayed Majuddin ged years, resident of Bajina Kanhanim (mention full postal address), a candidate at the abo
E	Section, do hereby solemnly affirm and state on oath as under-
	Rrike out whichever is not applicable)  1) I am a candidate set up by R.J.D. (name of the political party.) / am contesting as an
	Independent candidate.

(2) Details of PAN	and status of fit	ing of Income tax return :

SL No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	shown in income Fax Return ( in
1.	Self'	A12PR 59936	2024-25	Rupees) = 2231382/- Tex-655384/
2.	Spouse-	NIL	_	
3.	Dependent I		_	_
4.	Dependent 2			_
5.	Dependent 3		_	_

### (3) The following case(s) is are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
No.	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	MA
(b)	Name of the court, Case No. and Date of order taking cognizance:	NA
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	MA

# 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	NA	
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	NA	 -

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(c)	Punishment imposed :	-1				100	
			NA				1
				 china (mate)	100		

(5) That I give hereta below the details of the assets (movable and introvable etc.) of myself. my spouse and all dependents:

# A. Details of movable assets; (Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-I	Dependent-2	Dependent-3
i)	Cash in Itand	903138/-	NIL	NIL	NIL	NIL
(II)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1269678.	NIL	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	MIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	ZIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	211	NIL	MEL	NIL	NIL
(ví)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc., Year of Purchase and amount)	17,2,065/-	NIL	NIL	NIL	HIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	26,305 L	NIL	NIL	NIL	NIL

(viii) Any other assets such as value of Chims/interest (ix) Gross Total value	27,28,900+	114	414 1	NIL	NIL
(ix, Gross Total value	PS 1,37,92,784/-	NIL I	414	VIL	NIL

B. Ditails of immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-I	Dependent-2	Dependent-
(1)	Agricultural Land Location(s) Survey number(s)	NIF	. WIL	NIL	NIL	NIL
	Area (Total measurement in acres)	_	-	_	_	_
	Whether inherited property (Yes or NO)	-	_	_	_	_
	Date of purchase in case of self acquired property	-	_		_	_
	Cost of Land (in case of purchase)at the time of purchase	-	_	_	_	-
	Any investment on the land by way of development, construction etc.	-	T -	-	_	-
	Approximate Current market value	_	_	_	_	-
(li)	Non-Agricultural Land Location(s) Survey number(s)	_	_	-	-	-
	Area (Total measurement in sq. ft.)	_	_	_	-	-
	Whether inherited property (Yes or NO)	_	_	-	_	_
	Date of purchase in case of self acquired property	-	-	_	-	_
	Cost of Land (in case of purchase) at the time of purchase	-	_	-		-
	Any Investment on the land by way of development, construction etc.	-	-	_	_	-
	Approximate Current market value	-	_	_	_	_
(iii)	(including apartments) -Location(s) -Survey number(s)	-	-	_	-	-
	Built up Area (Total measurement in sq. ft.)	-	-	_	_	_

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	Whether inherited property (Yes or NO)	_	_			-
	Date of purchase in case of self acquired property	_	_	-	-	1-
	C est of property (in case of parchase) at the time of parchase	-	_	-	_	-
	Any investment on the property by way of development, construction etc.	_	_	-	_	
	Approximate Current market	_		_	_	_
(iv)	Residential Buildings (including apartments.) -Location(s) - Survey number(s)	58,74,000/	-	_	_	_
	Area (Total measurement in sq. ft.)	-		_	_	_
	Built up Area (Total measurement in sq. ft.)	-	_		_	_
	Whether inherited property (Yes or NO)		-	-	_	_
	Date of purchase in case of self acquired property	_		_		-
	Cost of property (in case of purchase) at the time of purchase	_	_	-		-
	Any Investment on the land by way of development, construction etc.	-	_	_	_	_
	Approximate Current market value	_	_	-	_	_
(v)	Others (such as interest in property)	-	_	_	_	_
(vi)		_	_	-	_	-

(6) I give kerein below the details of liabilities' dues to public financial institutions and government:
(Note: Please give separate details of name of Bank, institution, eatity or individual and amount for each item)

S. Na	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(1)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Fl Amount outstanding Nature of Ioan	NIL	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Namo(s) Amount outstanding Nature of loan	598,052 <i>j</i> -	_	_	-	_

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A-ty other liability	1,17,06,8284	MIL	MIL	HIL	MIL
Grand total of liabilities	1,31,94,7324	NIL	011	NIL	NIL
Cover nment Dues: Dues to departments dealing with government excoramodation	NIL	HIL	NIL	NIL	MIL
Dues to departments dealing with supply of water	-	_	_	_	
Dues to departments dealing with supply of electricity	-	_	_	_	-
Dues to departments dealing with supply of telephones/mobiles	-	_	_		_
Dues to departments dealing with government transport (including aircrafts and Including aircrafts and	-	_	_	-	-
Income Tax Dues	_	-	-	_	_
Wealth Tax Dues			_	-	-
Service Tax Dues	-		_	_	_
Municipal /Property Tax Dues	_	_	_	_	_
Sales Tax Dues	-	_	_	-	_
Any other dues	_			_	_
Grand total of all Govt. dues			-		1_
	Grand total of tiabilities  Graves sment Dues: Dues to departments dealing with government excoramodation  Dues to departments dealing with supply of water  Dues to departments dealing with supply of electricity  Dues to departments dealing with supply of telephones/mobiles  Dues to departments dealing with supply of telephones/mobiles  Dues to departments dealing with government transport (including aircrafts and irelicopters)  Income Tax Dues  Wealth Tax Dues  Service Tax Dues  Municipal /Property Tax Dues  Sales Tax Dues  Any other dues	Grand total of Habilities 1,31,94-7132/- Geven ament Dues: Dues to departments dealing with government excommodation Dues to departments dealing with supply of water  Dues to departments dealing with supply of electricity  Dues to departments dealing with supply of triephones/mobiles  Dues to departments dealing with supply of triephones/mobiles  Dues to departments dealing with government transport (including aircrafts and inclicopters)  Income Tax Dues  Wealth Tax Dues  Service Tax Dues  Municipal /Property Tax Dues  Any other dues	Grand total of Habilities 1,31,94,732/- NIL  Geven ament Dues: Dues to departments dealing with government excoramodation  Dues to departments dealing with supply of water  Dues to departments dealing with supply of electricity  Dues to departments dealing with supply of triephones/mobiles  Dues to departments dealing with government transport (Including aircrafts and Irelicopters)  Income Tax Dues  Wealth Tax Dues  Service Tax Dues  Municipal /Property Tax Dues  Any other dues	Grand total of liabilities 1,31,947132/ NIL 6/IL  Government Dues: Dues to departments dealing with government accordance dealing with supply of water  Dues to departments dealing with supply of electricity  Dues to departments dealing with supply of telephones/mobiles  Dues to departments dealing with supply of telephones/mobiles  Dues to departments dealing with government transport (Including aircrafts and helicopters)  Income Tax Dues  Wealth Tax Dues  Service Tax Dues  Municipal /Property Tax Dues  Sales Tax Dues  Any other dues	Grand total of liabilities 1.31, 94-7132/- NIL 0/IL NIL  Gever nument Dues: Dues to departments dealing vith government accommodation  Dues to departments dealing vith supply of water  Dues to departments dealing vith supply of electricity  Dues to departments dealing vith supply of electricity  Dues to departments dealing vith supply of telephones/mobiles  Dues to departments dealing vith government transport (Including aircrafts and lelicopters)  Income Tax Dues  Wealth Tax Dues  Service Tax Dues  Any other dues

# (7) Details of profession or occupation: a. Self....NR.AN.Y...

b. Spouse . N.O. AN.Y

### (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. Syed Rukgnuddin Ahmad
2.	Full postal address	Bairia, Kanhariya, Baisi, purmeg-8543
	Number and Name of the constituency and state	BAISI (ST)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

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5.	(a) Cundidate				Year for which last Income Tax Return filed			Total Income Shown		
	_	Spause:								
	(c)	Dependents						100	-	
6.	Details of Assets and Liabilities in rupees									
		Description	Self	Spouse	e I	Dependent-I	Depender	nt-II	Dependent-III	
A.		Moveable Asset (Total value)	69,60,2961	NIL	-	MIL	MIL		MIL	
В.		Immovable Asset	NIL	MII	-	MIL	HIL		NTC	
	(3)	Purchase Price and Development Cost of Immovable Property (Total Value)	<u> </u>	-		_	_		_	
	(ii)	Approximate Current Market Price of Asset (Total Value)	58/74,000/	- NIC	-	NIL	MIC		NIL	
7		Liabilities	MIL	NI		NIL	NI		NIL	
		(i) Government dues (Total)	_	_	-	_	_		_	
		(ii) Loans from Bank, Financial Institutions and others (Total)	_	-		_	_		_	
3.	(4	ghest educational qualific Give details of School / Un urse) (Name of the Schoo	iversity educat	tion with	h ful	li form of the	certificate	/ dipl	oma/ degree	

#### VERIFICATION

I, the depor	tent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
declare that	· The state of the

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA this the 31 3047 day of 2497 JULY 2025

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Note: 1. Affidavit should be filed letest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned 4. The affidavit should be either typed or written legibly and nearly.